

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 2**

**C.P. (IB)/ 197(CH)2023**

**IN THE MATTER OF:-**

Proma Industries Limited

...Petitioner

Versus

Gimar Fibres Ltd.

...Respondent

**Under Section: 7, IBC 2016**

**Order delivered on 10.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Atul V. Sood, Advocate with Ms. Aditi Sharma and Ms. Krishna Dayama, Advocates

**For the respondent** : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate

**ORDER**

Rejoinder has been filed vide Diary No.2118/5 dated 01.04.2024. The same is taken on record. On the last date of hearing, the reply was not placed before us but the same has been placed today and the same is taken on record. It is stated by ld. counsel for the petitioner that short written submissions have been e-filed. Let the hard copy of the same be filed within three days with a copy in advance to the counsel opposite. Ld. counsel for the respondent is directed to file short written submission within one week with a copy in advance to the counsel opposite and may also file counter-affidavit. Let the matter be listed for final arguments on 02.05.2024, in the supplementary list.

Sd/-

**(L. N. GUPTA)  
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (JUDICIAL)**